the fact that it will adversely affect production? On the one hand you want more production but on the other you freeze the wages of the workers. Thereby naturally production will be hampered. Have you considered this?

SHRI Y. B. CHAVAN: Well, it is hoped that it should not affect production as such and we want the co-operation of hon. members and the working class.

MR. DEPUTY CHAIRMAN: Question Hour over.

WRITTEN ANSWERS TO QUESTIONS

लोहा और इस्पात के व्यापारियों के पास पाया गया बिना हिसाब का धन

*33. **श्री सैयद निजामुद्दीन :**
श्री प्रकाशवीर शास्त्री :
श्री सवाई सिंह सिसोदिया :
श्री महेन्द्र बहादुर सिंह :
श्री लक्ष्मी कुमारी चूंडावत :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आय कर अधिकारियों ने दिल्ली में और दिल्ली के आस-पास लोहे और इस्पात के व्यापारियों के घरों में और बैंक लाकरों में छापे मार कर हाल में भारी मात्रा में बिना हिसाब का धन बरामद किया है ;

(ख) यदि हां, तो इन छापों में बिना लेखे-जोखे का कुल कितना धन बरामद किया गया ; और

(ग) व्यापारियों के विरुद्ध क्या कार्यवाही की जा रही है ?

†[**Unaccounted money found in possession of iron and steel dealers**

*33. SHRI SYED NIZAM-UD-DIN:
SHRI PRAKASH VIR SHASTRI:
SHRI SAWAISINGH SISODIA:
SHRI MAHENDRA BAHADUR SINGH:
SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that income-tax authorities have recently recovered huge amount of unaccounted money by raiding the houses and bank-lockers of iron and steel dealers in and around Delhi;

(b) if so, the total amount of unaccounted money recovered during these raids; and

(c) what action is being taken against the dealers?]

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) से (ग) लोहे और इस्पात के चार व्यापारियों, उनके परिवार के सदस्यों तथा उनसे सम्बन्धित व्यक्तियों के, दिल्ली तथा दिल्ली के आसपास स्थित कारोबार के परिसरों और निवास-स्थानों तथा बैंक-लाकरों की आयकर प्राधिकारियों द्वारा हाल ही में तलाशी ली गई थी। इन तलाशियों में अब तक 29,08,830 रु० मूल्य के जवाहिरात तथा कुल मिलाकर 39,97,035 रु० की नकदी, वचनपत्र, सावधिक जमा की रसीदें और शेयर प्रमाणपत्र बरामद किये गये हैं।

पकड़ी गई वस्तुओं की छानबीन की जा रही है। जहां भी आवश्यक था, अघोषित आय का सरसरी तौर से अनुमान लगाने के निमित्त आदेश देने के लिए आयकर अधिनियम, 1961 की धारा 132(5) के अधीन आवश्यक कार्यवाही शुरू कर दी गई है। कर अपवंचन तथा इस्तगासे की कार्यवाही दोनों ही दृष्टिकोणों से और आगे जांच-पड़ताल जारी है।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c) The business and residential promises and banklockers in and around Delhi of four iron and steel

†[ ] English translation.

dealers, members of their families and persons connected with them were recently searched by the Income-tax authorities. Jewellery worth Rs. 29,08,830 and cash, promissory notes, fixed deposit receipts and share scripts amounting to Rs. 39,97,035 have so far been recovered in these searches.

The seized materials are under scrutiny. Necessary proceedings under Section 132(5) of the Income-tax Act, 1961 for passing orders for estimating the undisclosed incomes in a summary manner have been initiated, wherever necessary. Further investigations are in progress both from tax evasion and prosecution angles.]

Fertilizer import from Italy

*34. SHRI BHOLA PRASAD:

SHRI SANAT KUMAR RAHA:

SHRI BHUPESH GUPTA:

DR. Z. A. AHMAD:

SHRI S. KUMARAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Italian firm COGIS which had entered into a deal for the export of fertilizers with an Indian official delegation committed to pay a surcharge on the import of Italian fertilizer by India and to use the funds so accrued for promoting Indian exports to Italy;

(b) whether it is a fact that COGIS did not enlist any new importers of Indian goods but paid a portion of the above funds to the already existing importers of Indian goods in consideration for their falsely showing that the imports from India were at the initiative of the COGIS;

(c) whether Government have enquired into the proper utilisation of the surcharge and if so, what are the findings in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) to (c) A statement is laid on the Table of the House.

Statement

No such deal for import of fertiliser with COGIS, Italy appears to have been entered into in recent years.

A Mutual Cooperation Arrangement was, however, entered into between STC and M/s. COGIS in July 1972 which expired on June 30, 1973 for promoting exports of Indian nontraditional goods through mutual cooperation. Under this Arrangement both parties were free to export/import commodities as per their needs without having any obligation of matching each other's purchases by way of corresponding imports. Some exports had taken place under this Arrangement without any imports into India.

यूगोस्लाविया को रेल के डिब्बों का निर्यात

*35. श्री सुब्रह्मण्यम् स्वामी :

श्री भैरों सिंह शेखावत :

डा० राम कृपाल सिंह :

श्री डी० के० पटेल :

श्री वीरेन्द्र कुमार सखलेचा :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में निर्माण की लागत में भारी वृद्धि हो जाने के कारण समझौते के अनुसार निर्धारित मूल्य पर रेल के डिब्बों का यूगोस्लाविया को निर्यात करने में बहुत कठिनाई अनुभव की जा रही है ;

(ख) क्या मई, 1974 के दौरान भारतीय प्रतिनिधिमंडल ने यूगोस्लाविया की यात्रा की थी; और

(ग) यदि हां, तो जो विचार विमर्श हुआ उसका ब्यौरा क्या है और उसका क्या परिणाम निकला ?